

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

(3)

Original Application No. 96 / 1995

Monday, this the Eleventh day of December, 1995

HON'BLE SHRI B.S. HEGDE, MEMBER (J).

Smt. Laxmi Vaithalingam,
Takka Railway Colony,
Panvel C.R.,
P.T. Panvel,
Raigad - 410206.

... Applicant

None for the applicant.

V/s.

Union of India through
1. The General Manager,
Central Railway,
Bombay V.T.

2. The Chief Engineer,
Construction H.Q., C.R.,
Bombay V.T.

3. The Executive Engineer (C)
Central Railway,
Panvel.

4. The Permanent Way Inspector
Construction, Central Rly., ... Respondents.
Panvel.

By Shri V.S. Masurkar, counsel for the
Respondents.

ORDER (ORAL)

None for the applicant. Shri V.S. Masurkar,
counsel for the respondents.

2. Shri Masurkar states that in terms of the
prayers made in the O.A. the Respondents have complied
with the request of the applicant and have issued
appointment order to Smt. Laxmibai widow of late
Shri Vaithalingam vide order dt. 9.10.1995

on compassionate ground as casual labour by relaxing the upper age limit under PWI(C) Jasai with immediate effect.

3. In the circumstances, nothing survives in the present application and the same is dismissed. No orders as to costs.


(B.S. HEGDE)
MEMBER (J).

B.